

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

On. 25.2.04

A copy of order sent to the parties. Said copies of order prepared for counsel for the respondents.

*Shyam  
SOK*

ORDER DATED 25-2-2004.

Inspite of notice sent to the Applicant, neither the Applicant nor his counsel is present even today, when called. However, Mr. B. Pal, Ld. Sr. Counsel for the Respondents and Mr. R. C. Rath, learned Standing Counsel appearing for the Respondents/Railways are present. Order passed by this Tribunal on 10.7.2002 has been challenged by the Respondents before the Hon'ble High Court of Orissa, who was pleased to issue an interim stay of operation of the said order. In this view of the matter, let this matter be sent to record room, with liberty to the lawyers and the applicant to call this file to be listed, on final disposal of the matter in the High Court of Orissa. A copy of the order be given to learned counsel for the Respondents and sent to the applicant in the given address.

*Subba*  
Vice-Chairman